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Abolition Of Jagirs And Land Reforms (Vindhya Pradesh) (Madhya Pradesh Amendment And Validation) Act, 1965

37 of 1965

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Abolition Of Jagirs And Land Reforms (Vindhya Pradesh) (Madhya Pradesh Amendment And Validation) Act, 1965

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An Act to amend the Vindhya Pradesh Abolition of Jagirs and Land Reforms Act, 1952 and to validate the appointments of Additional Tahsildars made in Vindhya Pradesh region and any other things done or actions taken under the said Act by the said officers. Be it enacted by Madhya Pradesh Legislature in the Sixteenth Year of the Republic of India as follows- 1. Received the assent of the Governor on the 28th October, 1965; assent first published in the "Madhya Pradesh Gazette" Extraordinary on the 3rd November, 1965.

1. Short Title :-

This Act may be called the Vindya Pradesh Abolition of Jagirs and Land Reforms (Madhya Pradesh Amendment and Validation) Act, 1965.

2. Amendment Of Section 2 :-

Amendment incorporated in the text at appropriate place.

3. Insertion Of New Section :-

Amendment incorporated in the text at the appropriate place.

4. Amendment Of Schedule :-

Amendment incorporated in the text at the appropriate place.

5. Retrospective Operation Of Sections 2, 3 And 4:-

The amendments made by Sections 2, 3 and 4 shall be deemed to have, formed part of the principal Act from the date its commencement.

<u>6.</u> Validation Of Appointment And Other Actions Of Additional Tahsildars And Naib-Tahsildars :-

Not withstanding any judgment, decree or order of any court,-

- (a) the Additional Tahsildars appointed in the Vindhya Pradesh region before the commencement of this Act shall be and shall always be deemed to have been appointed under Section 4-A of the principal Act as inserted by this Act; and
- (b) all proceedings taken, orders passed or pattas issued under the principal Act by the Additional Tahsildars or the Naib-Tahsildars whether exercising powers of Tahsildars or not before such commencement shall always be deemed to have been validity taken, passed or issued and the validity of such proceedings, orders or pattas shall not be called into question merely on the ground of the competency of the said officers to take such proceedings, pass such order or issue pattas under the principal Act.

7. Restoration Of Appeals :-

Any appeal filed during the period commencing on the 8th July, 1963 and ending on the date immediately proceeding the date of commencement of this Act against the order of the Additional Tahsildar or the Naib-Tahsildar whether exercising the powers of a Tahsildar or not, making allotment of land under Section 21 or 22 of the principal Act and dismissed on the ground that the said Additional Tahsildar or Naib-Tahsildar was not competent to make such allotment shall stand restored and the appellate authority shall proceed to deal with it accordingly.